

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1227/2021

This the 22nd day of September, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Hajira Bano & Ors

.....Applicant
(Advocate:- Mr. M Y Bhat-Not Present)

Versus

1. State of J&K and ors

.....Respondents
(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA (TA No.62/1227/2021) arises out of SWP No. 172/2019, wherein relief is claimed against J&K Handloom Development Corporation. This Tribunal does not have jurisdiction in respect of the employees of J&K Handloom Development Corporation. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**